FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KEJRIWAL SUGAR AGENCIES PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Kejriwal Sugar Agencies Private Limited
2.	Date of incorporation of corporate debtor	16/ 02/ 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2010PTC142319
5.	Address of the registered office and principal office (if any) of corporate debtor	55/1A, Strand Road, Vinayak Complex, 3rd Floor, Kolkata – 700006, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	22/04/2024
7.	Estimated date of closure of insolvency resolution process	19/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajnandan Kumar IBBI Regn No. – IBBI/IPA-001/IP-P-02721/2022-2023/14161
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shibani Complex, 47C, Pottery Road, Kolkata – 700015 Email –**rnk_sa2004@yahoo.co.in**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shibani Complex, 47C, Pottery Road, Kolkata – 700015 Email – **cirp.kejriwalsugar@gmail.com**
11.	Last date for submission of claims	06/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: **https://ibbi.gov.in/en/home/downloads** Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kejriwal Sugar Agencies Private Limited** on **22/04/2024**.

The creditors of **Kejriwal Sugar Agencies Private Limited**, are hereby called upon to submit their claims with proof on or before **06/05/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rajnandan Kumar
IRP- Kejriwal Sugar Agencies Private Limited
IBBI Regn No. –IBBI/IPA-001/IP-P-02721/2022-2023/14161

Date : 25/04/2024
Place: Kolkata

RAJNANDAN KUMAR
Regd. No. IBBI/IPA-001/IP-P-02721/2022-23/14161
Insolvency Professional

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KEJRIWAL SUGAR AGENCIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kejriwal Sugar Agencies Private Limited
2.	Date of incorporation of corporate debtor	16.02.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2010PTC142319
5.	Address of the registered office and principal office (if any) of corporate debtor	55/1A, Strand Road, Vinayak Complex, 3rd Floor, Kolkata - 700006, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	22.04.2024
7.	Estimated date of closure of insolvency resolution process	19.10.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajnandan Kumar IBBI Regn No. - IBBI/IPA-001/IP-P-02721/2022-2023/14161
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shibani Complex, 47C, Pottery Road, Kolkata - 700015 Email - **rnk_sa2004@yahoo.co.in**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shibani Complex, 47C, Pottery Road, Kolkata - 700015 Email - **cirp.kejriwalsugar@gmail.com**
11.	Last date for submission of claims	06.05.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : **https://ibbi.gov.in/en/home/downloads** Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kejriwal Sugar Agencies Private Limited** on **22/04/2024.**

The creditors of **Kejriwal Sugar Agencies Private Limited,** are hereby called upon to submit their claims with proof on or before **06/05/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Rajnandan Kumar

IRP- Kejriwal Sugar Agencies Private Limited

IBBI Regn No. - IBBI/IPA-001/IP-P-02721/2022-2023/14161

Place : Kolkata

Date : 25.04.2024

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ৬ অধীনে]

কেজরিওয়াল সুগার এজেন্সিজ প্রাইভেট লিমিটেড–এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ডেটরের নাম	কেজরিওয়াল সুগার এজেন্সিজ প্রাইভেট লিমিটেড
২.	কর্পোরেট ডেটরের প্রতিষ্ঠার তারিখ	১৬.০২.২০১০
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ডেটর প্রতিষ্ঠিত/ নিবন্ধীকৃত	আরওসি, কলকাতা
৪.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U51909WB2010PTC142319
৫.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)–এর ঠিকানা	৫৫/১এ, স্ট্র্যান্ড রোড, বিনায়ক কমপ্লেক্স, ৩য় তল, কলকাতা ৭০০০০৬, পশ্চিমবঙ্গ
৬.	কর্পোরেট ডেটরের পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	২২.০৪.২০২৪
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	১৯.১০.২০২৪
৮.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	রাজনন্দন কুমার, আইবিবিআই রেজি নং IBBI/IPA-001/P-P-02721/2022-23/14161
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই–মেল	শিবানী কমপ্লেক্স, ৪৭সি, পটারি রোড, কলকাতা ৭০০০১৫। ই–মেল– **rnk_sa2004@yahoo.co.in**
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই–মেল আইডি	শিবানী কমপ্লেক্স, ৪৭সি, পটারি রোড, কলকাতা ৭০০০১৫। ই–মেল– **cirp.kejriwalsugar@gmail.com**
১১.	দাবি জমা দেওয়ার শেষ তারিখ	০৬.০৫.২০২৪
১২.	২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'–এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ	প্রযোজ্য নয়
১৩.	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	১) প্রযোজ্য নয় ২) প্রযোজ্য নয় ৩) প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে:	ওয়েবলিঙ্ক:**https://ibbi.gov.in/en/home/downloads**। বাস্তবিক ঠিকানা: প্রযোজ্য নয়

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইবুনাল **২২.০৪.২০২৪**–এ এ **কেজরিওয়াল সুগার এজেন্সিজ প্রাইভেট লিমিটেড**– এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা **কেজরিওয়াল সুগার এজেন্সিজ প্রাইভেট লিমিটেড** এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০–তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনাল–এর কাছে **০৬.০৫.২০২৪** বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

কোনও শ্রেণিভুক্ত ওপরে ক্রম নং ১২–তে প্রদত্ত তালিকা অনুযায়ী কোনও আর্থিক ঋণদাতা সংশ্লিষ্ট শ্রেণির অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের ক্রম নং ১৩–তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে [নিজেদের পছন্দ বেছে নিতে] ফর্ম 'সিএ'–তে চিহ্নিত করে দিতে পারবেন— এক্ষেত্রে প্রযোজ্য নয়।

দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।

স্বা/–

রাজনন্দন কুমার

আইআরপি- কেজরিওয়াল সুগার এজেন্সিজ প্রাইভেট লিমিটেড

আইবিবিআই রেজি নং IBBI/IPA-001/P-P-02721/2022-23/14161

স্থান: কলকাতা

তারিখ : ২৫.০৪.২০২৪